

**Central Administrative Tribunal  
Principal Bench**

**O.A. No.1405/2018**

New Delhi, this the 10<sup>th</sup> day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Ms. Nita Chowdhury, Member (A)**

Kishore Kumar(Age 60 years)  
S/o late Sh. M.L. Kapoor  
11/187, Geeta Colony  
Delhi-110031.

.... Applicant

(By Advocate: Shri G.L. Verma)

Versus

1. Delhi Development Authority  
(through Vice Chairman)  
Vikas Sadan, INA  
New Delhi-110023.

2. Commissioner (Personnel)  
DDA, B Block, 2<sup>nd</sup> Floor  
Vikas Sadan,  
New Delhi-110023.

..... Respondents

(By Advocate: Shri P.K. Singh for Shri Rajeev Kumar)

**O R D E R (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant and Shri P.K. Singh for Shri Rajeev Kumar, learned counsel, on receipt of advance notice, on behalf of respondents.

2. The applicant filed the instant OA aggrieved by the action of the respondents in not granting him third MACP w.e.f. 01.09.2008, the date on which his juniors were granted the same.

3. It is submitted that the applicant made number of representations including Annexure-A/3 dated 16.03.2018, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/3 representation of the applicant dated 16.03.2018, by passing a speaking and reasoned order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

5. Let a copy of the OA, be enclosed to this order.

**( Nita Chowdhury )**  
**Member (A)**

**( V. Ajay Kumar )**  
**Member(J)**

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